

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRP (LR). NO.20 OF 2020

(AGAINST THE ORDER DATED 5.3.2020 IN CEILING CASE NO.TLB SM 1/14/TPY IN RESPECT OF THE PROCEEDINGS OF THE TALUK LAND BOARD, TALAPPILLY AND AMENDED ORDER IN CEILING CASE NO.TLB SM 01/14/TPY DATED 19.3.2020 OF THE TALUK LAND BOARD, TALAPPILLY)

REVISION PETITIONER/1 ST RESPONDENTS

MONI CHANDRASENAN, W/O. LATE E.K. CHANDRASENAN,
AGED 72 YEARS, RESIDING AT MONI MANDIR,
PLOT NO. 13, PANAMPILLY NAGAR,
NOW RESIDING AT COCHIN PLANTATION VELUR,
KURUMAL P.O., THRISSUR DISTRICT-680601

BY ADV. SRI R.S.KALKURA, M.S.KALESH, HARISH GOPINATH,
BINDU, ANJANA.P., JOHNSON JOSE, NAJUMAL HUSSAIN P.I., NEENU
PAVITHRAN, ANJALI B.CHANDRAN AND KEERTHI.S.JYOTHI,
ADVOCATES, "SRIVATHSA", JUDGES AVENUE, KALOOR, ERNAKULAM-
682017

RESPONDENTS/COMPLAINANTS AND RESPONDENTS 2 & 3

1. STATE OF KERALA REPRESENTED BY THE SECRETARY,
REVENUE DEPARTMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001
2. TALUK LAND BOARD, THALAPILLY TALUK
REPRESENTED BY ITS CHAIRMAN, DEPUTY COLLECTOR (RR)
COLLECTORATE, THRISSUR-680003
3. TAHSILDAR, THALAPPILLY TALUK,
WADAKKANCHERRY, THRISSUR-680 683
4. TAHSILDAR, KUNNAMKULAM TALUK,
KUNNAMKULAM, THRISSUR-680503

5. BINDU SENAN, MANI MANDIR, FLAT NO.30,
PANAMPILLY NAGAR, COCHIN-680036
6. RANI SENAN @ RANI BIJU, W/O.BIJU,
SAMTHRIPTI, RAJADHANI BUILDING,
KIZHAKKEKOTTA, THIRUVANANTHAPURAM-695 023

R1-R4 SMT.DIVYA C. BALAN, GOVERNMENT PLEADER

THIS CRP (LR) HAVING COME UP FOR ADMISSION ON 08.05.2020,
THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

CRP (LR) No.20 of 2020

Dated this the 8th day of May, 2020

O R D E R

Issue notice to respondent Nos.5 to 6 by e-mail.
Learned Government Pleader seeks time to get
instructions.

Post on 19.5.2020. Operation of the impugned
order shall stand stayed till such time.

**ASHOK MENON
JUDGE**